CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagár, Bangalore-560038. Dated: 3 0 SEP 1993.

APPLICATION NO(S)

738 of 1993.

APPLICANTS: S.Eswar Rao Jadaw

RESPONDENTS: Secretary, Ministry of Defence, NDelhi & Others.

TO.

- Sri.G.J.Nagaraj Rao, Advocate,No.126,13th-A-main l. Mathikere Lay Out, Gokul First Stage, Bangalore-560054.
- 2. The Office-in-Charge, ALISDA, Directorate of Technical Development and Production(AIR), Jalahalli Camp Road, Yeshwanthapur, Bangaore-560 022.
- Sri.M.S. Padmarajaiah, 3. Central Govt.Stng.Counsel, High Court Building, Bangalore-1.

Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore, Subject:-

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 22nd September, 1993.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTY SECOND DAY OF SEPTEMBER 1993

Present:

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO.738/93

S. Eswar Rao Jadaw, S/o Shivaji Rao Jadhav, Aged 40 years, Driver of Truck, ALISDA DTD & P [AIR], Ministry of Defence, Government of India, Jalahalli Camp Road, Yeshwanthput, Bangalore-560 022.

... Applicant

[Shri G.J. Nagaraja Rao ... Advocate]

V.

- The Union of India Ministry of Defence, by its Secretary, New Delhi.
- The Officer-in-Charge, ALISDA, DTD & P [AIR], Jalahalli Camp Road, Yeshwanthpur, Bangalore-560 022

... Respondents

[Shri M.S. Padmarajaiah ... Advocate]

This application having come up for admission before this Tribunal today, Hon'ble Vice Chairman, made the following:

ORDER

1. The respondents had been notified in this application and today on their behalf learned Senior Standing Counsel Shri M.S. Padmarajaiah filed memo of appearance and also filed a letter addressed to him by the respondents stating that the impugned product of termination has been revoked and the applicant has been



directed to report to duty immediately. Copies of that order, have also been filed.

2. Learned counsel for the applicant is apparently satisfied with this development. Under the aforesaid circumstances this application has become infructuous in the light of the subsequent event resulting the order of termination having been revoked and the applicant directed to report to duty. This application is hereby disposed off as having become infructuous. No costs.

